CC no. 36/09

SEBI Vs. Teem Orchard India Ltd. & Ors.

27.11.2009

Present: Sh. Varun Mehrawat, proxy counsel for SEBI with Ratan Lal. Legal

officer for SEBI.

Accused no. 1 is company.

Accused no. 3 and 5 are PO.

Accused no. 2 and 4 on bail with counsel Sh. O.N. Ratan Pal.

Fine has been paid on behalf of accused no. 1, 2 and 4 in terms of the previous orders.

Applications moved on behalf of applicant/sureties Sh. Anjani Nath Khare and Sh. Alok Kumar Mishra for return of the documents.

Heard. Accused no. 1, 2 and 4 had been convicted sentence vide order dated 19.11.2009. Applicants stood sureties for accused no. 2 and 4 are accordingly discharged and their documents be released against proper receipt and on furnishing proof of their identity, endorsement on documents if any be cancelled.

CW 1 Manish Vashist, AGM SEBI examined and discharged.

* In view of the statement of CW 1, I am of the view that there is sufficient evidence on record against all the accused. File is consigned to Record Room u/s 299 Cr. P.C. with the liberty to SEBI to get is reopened/revived as and when the accused are traced.

D.R. 10. C. 0186023/24

D.R. 10. C. 0186023/25

(POONAM CHAUDHARY)

ASJ(Central-01)/DELHI.

27.11.2009

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